

### Controlling Shares of M/s. Kalinga Tubes Ltd., Orissa

2582. SHRI CHINTAMANI PANIGRAHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the management of controlling shares of M/s. Kalinga Tubes Ltd. Choudwar, Orissa passed hands to M/s. Indian Metals and Ferro Alloys Ltd. Orissa;

(b) if so, which year this took place in 1978, 1979 and 1980;

(c) if so, the face value of the controlling shares in 1978 and at what value the shares passed hand; and

(d) who had the controlling shares in 1978 and 1979 in M/s. Kalinga Tubes Ltd. Choudwar?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) to (c). Approval was granted by the Central Government on 29-5-1978 under section 372(4) of the Companies Act, 1956 to M/s. Indian Metals and Ferro Alloys Ltd., to purchase as many equity shares of M/s Kalinga Tubes Ltd., as were offered by the shareholders—each at par value. Accordingly, the investing company informed (in December, 1978) that it had acquired at par more than 85 per cent of the equity shares of the investee company till the last date of its offer i.e. 30-11-1978.

(d) In March, 1978, Kalinga Foundation Trust, Directors of Kalinga Tubes Ltd., and their relatives and companies (under the same management held the controlling shares, while in 1979 this was with Indian Metals and Ferro Alloys Ltd.

### R.M.S. Sections Closed Down

2584. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any R.M.S. sections have been closed down during the

past three years including the current financial year;

(b) if so, (i) the names of the sections closed, Circle-wise; (ii) reasons for closing them down, (iii) the alternative arrangements made for sorting of mail and, (iv) the details of improvement brought about by switching over to the new arrangements; and

(c) whether any representation for resorting these sections or complaints about delay in sorting/delivery of mails have been received by Government and, if so, the nature thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Out of 42 Sections affected in the country only one was closed down and 41 were converted from sorting to transit sections to provide adequate space for conveyance of closed bags.

(b) (i) A list showing names of these Sections either closed or converted is given in the attached statement.

(ii) The reasons for closing the Sections are congestion in the RMS mailvans, dimlight, nonprovision of additional accommodation in the trains and non-supply of ear marked mailvans for doing sorting work.

(iii) Mails have been diverted to the concerned mail offices where adequate accommodation, better equipment and proper lighting arrangements are available.

(iv) The detention to mails which was being caused on account of non-supply of mailvans, or shortage of accommodation or inadequate lighting arrangements has been avoided and these mails are properly handled in the mail offices.

(c) Some representations requesting the restoration of this service have been received. They were examined and suitable replies were given.

## Statement

## List of Sections closed/converted

Sl. No.	Name of Circle	Name of Section	Beat	Remarks
1	2	3	4	5
1	Andhra . . . .	Z-8	Kaxipct-Ballarshar	Converted into Transit Section
2	-do-	TP-2	Tirupathi-Kathpadi	—do—
3	Bihar . . . .	NB-2	Darbhanga-Jayanagar	—do—
4	—Do—	PT-11	Patna-Gaya	—do—
5	—do—	U-4	Muzaffarpur-Barauni	—do—
6	—do—	PT-6	Patna-Mughalsarai	—do—
7	Gujarat . . . .	SR-12	Surat-Ahmedabad	—do—
8	Kerala . . . .	GT-4	Mangalore-Cannanore	—do—
9	—do—	TV-17	Quilon-Shencottaih	—do—
10	—do—	TV-7	Trivandrum-Eranakulam	—do—
11	—do—	EK-5	Eranakulam-Coimbatore	—do—
12	Karnatka . . . .	HB-2	Belgaum-Hubli	—do—
13	—do— . . . .	HB-3	Hubli-Guntakal	—do—
14	—do—	Q-4	Bangalore-Mysore	—do—
15	Madhya Pradesh . .	JB-10	Kantni-Bina	—do—
16	—do—	MP-18	Nagpur-Itarsi	—do—
17	—do— . . . .	RP-2	Chhindwara-Nainpur	—do—
18	—do— . . . .	ID-14	Indore-Bhgpal	—do—
19	—do—	JB-4	Jabalpur-Allahabad	—do—
20	—do— . . . .	MP-4	Bhopal-Jabalpur	—do—
21	North Eastern . .	GH-4	Chhaparmukh-Silghat	—do—
22	Madhya Pradesh . .	RP-1	Bilaspur-Katni	—do—
23	North Western	LD-2	Ludhiana-Jullundur City closed	
24	—do—	I-3	Amritsar-Khemkaran	Converted into transit section.
25	—do—	I-6	Jullundur City-Pathankot	—do—
26	—do—	I-7	Jullundur City-Saharanpur	—do—
27	—do—	D-4	Delhi-Bhatinda	—do—
28	—do—	LD-5	Ludhiana-Jakhal	—do—

1	2	3	4	5
29	North Western	LD-4	Ludhiana-Ferozpur	Converted into Transit Section
30	—do—	HR-4	Ambala-Bhatinda	—do—
31	—do—	HR-1	Ambala-Amritsar	—do—
32	Orissa	K-2	Jharsuguda-Tata Nagar	—do—
33	—do—	BG-3	Behrampur-Khurda Road	—do—
34	Rajasthan	J-5	Ghittorgarh-Ajmer	—do—
35	Tamilnadu	T-1	Madras Egmore-Myuram	—do—
36	—do—	T-C	Mayuram-Tiruchirapally	—do—
37	—do—	T-4	Villupram-Tiruchirrapally	—do—
38	—do—	MA-13	Tiruchirpally-Rameshwaram	—do—
39	West Bengal	H-5	Sealdah-Ranaghat	—do—
40	Uttar Pradesh	A-8-	Allahabad-Kanpur	—do—
41	—do—	A-9	Allahabad-Mugalsarai	—do—
42	—do—	A-15	Raibareli-Kanpur	—do—

### बिहार के बंधुआ मजदूरों का पुनर्वास

2585. श्री सत्येन्द्र नारायण सिन्हा :

डा० सुब्रह्मण्यम स्वामी :

श्री फूल चन्द वर्मा :

क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार राज्य के बंधुआ मजदूरों ने अगस्त, 1982 में केन्द्र सरकार से अपने पुनर्वास की सुविधाओं के लिए मांग की थी ; और

(ख) यदि हां, तो सरकार द्वारा इस मामले में अब तक क्या कार्यवाही की गई है ?

श्रम और पुनर्वास मंत्रालय में उप मंत्री (श्री धर्मवीर) : (क) और (ख) ग्राम बरुना, जिला पटना (बिहार) के 22

कृषि श्रमिकों ने, जिन्होंने मुक्त कराए गए बंधुआ श्रमिक होने का दावा किया, अगस्त, 1982 में अपने पुनर्वास की व्यवस्था करने हेतु अभिवेदन किया। उनके अभ्यावेदन को बिहार सरकार को इस मामले में उचित कार्यवाही के लिए भेजा गया है।

### प्रशिक्षित विकलांग व्यक्तियों को रोजगार

2586. श्री सत्येन्द्र नारायण सिन्हा : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रशिक्षित विकलांग व्यक्तियों ने रोजगार प्राप्ति में असफलता के कारण उनमें उत्पन्न असन्तोष को व्यक्त करने के लिये भूख हड़ताल करने की घमकी दी है ;

(ख) यदि हां, तो तत्संबंधी तथ्य क्या हैं और सरकार की इस बारे में क्या नीति है ; और